

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 109/MP/2015**

Subject : Petition for considering injection of energy from Unit-1 of the petitioner company as infirm power by seeking a relaxation under Regulation 12 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanisms and related matters) Regulations, 2014 read with Section 79 (1) (k) of the Electricity Act, 2003.

Date of hearing : 7.4.2015

Coram : Shri Gireesh B.Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : Jindal India Thermal Power Limited

Respondents : Eastern Regional Load Despatch Centre  
Eastern Regional Power Committee  
Central Electricity Authority

Parties present : Shri Matrugupta Mishra, Advocate for the petitioner  
Shri Hemant Singh, Advocate for the petitioner  
Shri Tushar Nagar, Advocate for the petitioner

**Record of Proceedings**

Learned counsel for the petitioner mentioned the matter and submitted that the present petition has been filed for seeking direction to treat the energy injected or to be injected from Unit-I of the petitioner's generating station to be infirm power till achieving Maximum Continuous Rating (MCR) for 72 hours or for a period of 6 months, whichever is earlier.

2. After hearing the leaned counsel for the petitioner, the Commission directed to issue notice to the respondents.

3. The Commission directed the petitioner to serve copy of the petition on the respondents immediately who may file their replies by 22.4.2015 and the petitioner to file its rejoinder, if any, by 30.4.2015.

4. The Commission directed to list the matter on 7.5.2015.

5. The Commission directed CEA, ERPC and ERLDC to depute officers well acquainted with the facts of the case on the next date of hearing.

**By order of the Commission**  
**Sd/-**  
**(T. Rout)**  
**Chief (Law)**